फॉर्म ए

जाहीर उद्घोषणा

(इन्सॉल्व्हन्सी ॲण्ड बँकरप्सी बोर्ड ऑफ इंडिया
(स्वेच्छा परिसमापन प्रक्रिया) रेग्युलेशन, २०१७ चा रेग्युलेशन १४)
हेलिक्स इन्व्हेस्टमेंट्स ॲडव्हायझर्स इंडिया प्रायव्हेट लिमिटेडच्या
स्टेकहोल्डर्सच्या माहितीसाठी

१.	कॉर्पोरेट व्यक्तीचे नाव	हेलिक्स इन्व्हेस्टमेंट्स ॲडव्हायझर्स इंडिया प्रायव्हेट लिमिटेड
२.	कॉर्पोरेट व्यक्तीचा स्थापनेची तारीख	१६ एप्रिल, २००७
३.	कॉर्पोरेट व्यक्ती ज्या अंतर्गत स्थापित / नोंदणीकृत आहे ते प्राधिकरण	कंपनी प्रबंधक, मुंबई, निगम व्यवहार मंत्रालय
४.	कॉर्पोरेट व्यक्तीचे कॉर्पोरेट आयडेंटीटी क्रमांक/ लिमिटेड लाएबिलिटी आयडेंटीटी	यु६७१९०एमएच२००७पीटीसी१६९९९६
५.	कॉर्पोरेट व्यक्तीच्या नोंदणीकृत कार्यालय आणि मुख्य कार्यालय (जर असल्यास) त्याचा पत्ता	अंजली अपार्टमेंट १०१, शिवाजी नगर रोड, वाकोला, सांताक्रुझ पूर्व, सांताक्रुझ सेन्ट्रल, मुंबई ४०००५४, महाराष्ट्र, भारत.
६.	कॉर्पोरेट व्यक्तीचे परिसमापन सुरु होण्याची तारीख	ऑगस्ट २६, २०२४
७.	परिसमापकाचे नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक आणि नोंदणीकरण क्रमांक	श्री. उमेश लखानी पत्ता: बाथिया ॲण्ड असोसिएट्स एलएलपी, ९१०, हबटाऊन सोलारिस, एन एस फडके रोड, ईस्ट वेस्ट फ्लायओव्हर जवळ, मुंबई ४०००६९. ईमेल: umesh.lakhani@bathiya.com टेलिफोन क्र.: ०२२ ६१३३८००० नोंद क्र. आयबीबीआय/आयपीए-००१/आयपी-पी००३२२/२०१७-१८/१०५९२
८.	दावे सादर करण्याची अंतिम तारीख	सप्टेंबर २४, २०२४

याद्वारे सूचना देण्यात येते की, हेलिक्स इन्व्हेस्टमेंट्स ॲडव्हायझर्स इंडिया प्रायव्हेट लिमिटेड यांनी ऑगस्ट २६, २०२४ रोजी स्वेच्छा समापनाला सुरुवात झाली आहे.

हेलिक्स इन्व्हेस्टमेंट्स ॲडव्हायझर्स इंडिया प्रायव्हेट लिमिटेडच्या स्टेकहोल्डर्स यांना त्यांच्या दाव्यांचे पुरावे बाब ७ च्या समोर नमूद केलेल्या पत्त्यावर परिसमापकाकडे सप्टेंबर २४, २०२४ रोजीस किंवा पूर्वी पाठविण्यास सांगण्यात येत आहे.

वित्तीय धनकोंनी त्यांच्या दाव्यांचे पुरावे केवळ इलेक्ट्रॉनिक साधनाद्वारे सादर करावेत. सर्व इतर स्टेकहोल्डर्सनी दाव्यांचे पुरावे व्यक्तिशः टपालाद्वारे वा इलेक्ट्रॉनिक साधनाद्वारे सादर करावेत.

चुकीचे आणि दिशाभूल करणाऱ्या दाव्यांच्या पुराव्यांचे सादरीकरण शिक्षेस पात्र असेल.

परिसमापकाचे नाव आणि सही:
उमेश लखानी

दिनांक: ऑगस्ट २६, २०२४
ठिकाण: मुंबई

नोंद. क्र. आयबीबीआय/आयपीए-००१/आयपी-पी००३२२/२०१७-१८/१०५९२
एएफए वैधता: १३.१२.२०२४

जाहीर सूचना

सूचना घ्यावी की, आमचे एक अशिल मालक श्री. रामचंद्र नाईक येथे पत्ता असलेले ए/८०२ बिल्डिंग क्र.७१, टिळक नगर, पंत सी.एच.एस., चेंबूर, मुंबई-४०००८९ यांच्याकडून खाली नमूद केलेली मिळकत खरेदी करण्यासाठी इच्छुक आहेत.

सर्व व्यक्ति सदर मिळकत आणि/ किंवा त्यावरील कोणत्याही भागाच्या विकास हक्कांच्या मंजुरीकरिता किंवा विरोधात कोणताही आक्षेप असल्या आणि/किंवा सदर मिळकत आणि/किंवा त्यावरील कोणत्याही भागामध्ये, त्याकरिता किंवा विरोधात कोणताही हक्क, नामाधिकार, हितसंबंध, दावा किंवा मागणी जसे की, वारसा, गहाण, कब्जा, विक्री, भेट, भाडेपट्टा, विकासाधिकार, कुळवहिवाट, धारणाधिकार, प्रभार, विश्वस्त, देखरेख किंवा अन्य काहीही असल्यास याद्वारे तसे लिखित स्वरूपात निम्नस्वाक्षरीकारांना त्यांचे कार्यालय येथे कार्यालय क्र. ४, ३रा मजला, हिर राजाराम जैवार, ६, अब्दुल रहमान अल्लाना मार्ग (ओक लेन), फोर्ट, मुंबई-४००००१ येथे दस्तावेजीय पुराव्यासह सदर तारखेपासून १४ दिवसांत कळवावे. कसूर केल्यास, तसा दावे किंवा आक्षेपांच्या संदर्भाशिवाय विकास हक्कांच्या मंजुरीचा व्यवहार पूर्ण केला जाईल आणि तसे जर काही असल्यास ते त्यागित आणि/किंवा परित्यागित समजले जातील.

मिळकत तपशील

जमिन धारक सी.टी.एस.क्र.४२१/५, ४२१/१, ४२१/२, ४२१ए, ४२१बी आणि ४२१डी चे गाव देवनार त्यासह नोंदणीकृत जिल्हा आणि उप जिल्हा चे मुंबई उपनगर येथे स्थित असलेले आणि वसलेले चेंबूर, मुंबई-४०००८८ वर बांधकामित सदर बिल्डिंग मधील त्रिपाठू अरण्य अशा ज्ञात बिल्डिंगच्या २०वा मजला वर निवासी प्रिमायसेस असलेले फ्लॅट क्र.२००२ आणि त्यासह कार पार्किंग जागा आणि ते सर्व.

सही/- २८.०८.२०२४
हितेश सोलंकी
मनीष ॲण्ड असोक असोसिएट्स
वकील आणि सॉलिसिटर्स

ओडापत्र-१३
प्रपत्र क्र. २२
(नियमावली ५२(१) पहा)
सर्व अनुदेय माध्यमातून

वसुली अधिकाऱ्याचे कार्यालय

कर्ज वसुली न्यायाधिकरण, मुंबई (डीआरटी ३),
१ ला मजला, एमटीएनएल टेलिफोन एक्सचेंज बिल्डिंग, सेक्टर - ३० ए, वाशी, नवी मुंबई - ४००७०३
आरसी. क्र. ३६ सन २०१९

लिलाव विक्रीची तारीख : १५/१०/२०२४

विक्रीची उद्घोषणा: स्थावर मिळकत

रिकव्हरी ऑफ डेब्टस् ॲण्ड बँकरप्सी ॲक्ट, १९९३ सहवाचता आयकर अधिनियम, १९६१ च्या दुसऱ्या परिशिष्टाच्या नियम ३७, ३८ आणि ५२(१)(२) अन्वये विक्रीची उद्घोषणा

सेन्ट्रल बँक ऑफ इंडिया
विरुद्ध
श्री. अवधेश त्रिपाठी आणि अन्य

प्रति,
प्रक- १. श्री. अवधेश त्रिपाठी,
राहणार : सर्व्हे क्र. २९ आणि ३०,
कोंडला वासिंद रोड, भिवंडी, पिन-४२१३०२
आणि येथे सुध्दा:
फ्लॅट क्र. सी-५०२, हायटी पार्क रेसिडेन्सी,
तुलसीधाम कॉम्प्लेक्स जवळ, ठाणे (पश्चिम)-४००६१०.
प्रक- २. श्री. जयराज कमलाकर गिर,
राहणार: ३८/१०, मेथी गल्ली, निपाणी,
बेळगाव, राज्य कर्नाटक.
प्रक- ३. डेविड जोई फिलिप,
राहणार: बी-३१, ट्रीम फ्लोवर सीएचएस लि.,
निकी नगर, कोलीवली, कल्याण (पश्चिम), पिन-४२१३०१.

ज्याअर्थी सन्माननीय पीठासिन अधिकारी, कर्ज वसुली न्यायाधिकरण मुंबई (डीआरटी ३) यांनी प्रक कडून व्याज आणि खर्चासह रु. ३,६३,७२,७०१.०० (रुपये तीन कोटी त्रेसष्ट लाख बाहत्तर हजार सातशे एक मात्र) च्या रकमेच्या वसुलीकरिता ओए क्र. ६४४ सन २०१७ मधील वसुली प्रमाणपत्र क्र. ३६ सन २०१९ काढले आणि तुम्ही प्रक यांनी प्रमाणपत्र धारक बँका/वित्तीय संस्थेला थकबाकी चुकती करण्यास कसूर केली.

आणि ज्याअर्थी निम्नस्वाक्षरीकारांनी सदर प्रमाणपत्राच्या पुर्तीसाठी खालील परिशिष्टात वर्णन केलेली प्रमाणपत्र कर्जदारांची गहाण/जप्त केलेली मिळकत विकण्याचे आदेश दिले.

सूचना याद्वारे देण्यात येते की जर पुढे ढकलण्याचा कोणताही आदेश नसल्यास सदर मिळकत लिलावाने १५/१०/२०२४ रोजी दु. ०१.०० ते दु.०३.०० वा. दरम्यान विकण्यात येईल आणि बोली वेबसाईट https://www.bankeauctions.com मार्फत ऑनलाईन मार्फत करण्यात येईल. लिलाव सेवा पुरवठादाराकरिता प्राधिकृत संपर्क व्यक्तीचा तपशिल आहे, नाव : श्री. भाविक पांड्या, सी१ इंडिया प्रा. लि., मोबाईल क्र. ८८६६६८२९३७. ईमेल- support@bankeauctions.com

लिलाव सेवा पुरवठादाराकरिता प्राधिकृत बँक अधिकाऱ्यांचा तपशिल आहे नाव : सौ. रश्मी कुमारी, मोबाईल क्र. ९१६७१४०८०२, ई-मेल : bmthan0638@centralbank.co.in.

खालील परिशिष्टात वर्णन केल्याप्रमाणे उपरोनामित प्रतिवादी/प्रक च्या मिळकतीची विक्री आणि सदर मिळकतीशी निगडित दायित्वे आणि दावे, जो पर्यंत ते सुनिश्चित केले आहेत, ते प्रत्येक संचासमोर परिशिष्टात विनिर्दिष्ट केले आहेत.

परिशिष्टात विनिर्दिष्ट केलेल्या संचांमधील विक्रीसाठी मिळकत ठेवली जाईल. जर, मिळकतीच्या एखाद्या हिश्श्याच्या विक्रीतून रोकड झालेल्या रकमेतून देणे भागले तर, उर्वरित बाबतीत विक्री तात्काळ थांबवली जाईल. जर, विक्री घेणाऱ्या अधिकाऱ्यांकडे सदर प्रमाणपत्रातील थकबाकी, व्याज, खर्च (विक्रीच्या खर्चासह) कोणत्याही संचाच्या विक्रीआधी जमा केली किंवा त्यांना पटेल असे प्रमाणपत्रातील रक्कम+व्याज+खर्च निम्नस्वाक्षरीकारांकडे प्रदान केल्याचे पुरावे सादर केले तर ती विक्री देखील थांबविण्यात येईल. विक्रीसाठी सर्वसामान्य जनतेला एकतर व्यक्तिशः

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HELIX INVESTMENTS ADVISORS INDIA PRIVATE LIMITED

1. Name of Corporate Person	Helix Investments Advisors India Private Limited
2. Date of Incorporation of Corporate Person	18th April, 2007
3. Authority under which Corporate Person is Incorporated / Registered	Registrar of Companies, Mumbai Ministry of Corporate Affairs
4. Corporate Identity Number/Limited Liability Identity Number of Corporate Person	U67190MH2007PTC169936
5. Address of the Registered Office and Principal Office (if any) of Corporate Person	Anjali Apartment #101, Shivaji Nagar Road, Vakola, Santacruz East, Santacruz Central, Mumbai - 400054 Maharashtra, India
6. Liquidation Commencement Date of Corporate Person	August 26, 2024
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Umesh Lakhani Address: Bathiya & Associates LLP, 910, Hubtown Solaris, N.S. Phadke Road, Near East West Flyover, Mumbai - 400069 Email: umesh.lakhani@bathiya.com Tel no.: 022 61338000 Registration number: IBBI/IPA-001/IP-P00322/2017-18/10592
8. Last Date for Submission of Claims	September 24, 2024

Notice is hereby given that Helix Investments Advisors India Private Limited has commenced voluntary liquidation on August 26, 2024.

The stakeholders of Helix Investments Advisors India Private Limited are hereby called upon to submit a proof of their claims, on or before September 24, 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: August 26, 2024 **Name and Signature of the Liquidator:**
Place: Mumbai **Umesh Lakhani**
Registration number: IBBI/IPA-001/IP-P00322/2017-18/10592
Validity of AFA: 13-12-2024

RAJATH FINANCE LIMITED

CIN: L65910MH1984PLC419700
Office No.1001, 10th Floor, K.P. Aurum Building, CTS No.426A, Marol Maroshi Road, Andheri (E), Marol Bazar, Mumbai – 400059
Website: www.fynxcapital.com Contact No. 022-29200027 / 022-29200037
E-mail: rajathfin@hotmail.com

NOTICE OF ANNUAL GENERAL MEETING, E-VOTING INSTRUCTIONS

NOTICE is hereby given that the Annual General Meeting (AGM) of the members of **Rajath Finance Limited** will be held on **Friday, 20th September, 2024** at the Registered Office of the Company Situated at Office No.1001, 10th Floor, K.P. Aurum

PUBLIC NOTICE

Surrender of SEBI Registered Portfolio Manager registration by Libord Brokerage Private Limited

Libord Brokerage Private Limited was registered with the SEBI as a Portfolio Manager under **SEBI (PMS) Regulations, 2020 from December 13, 2023**. Libord Brokerage Private Limited is surrendering the registration and has stopped the activities under portfolio management services w.e.f. 29.08.2024. In view of the same, any aggrieved party may make any representation against the surrender before **SEBI within 15 days** of the date of notice.

Trade Name : **Libord Brokerage Private Limited**

Registered Address : 104, M. K. Bhavan, 300, Shahid Bhagat Singh Road, Fort, Mumbai 400001

Contact Number : +91 9594222407

Registration Number : INP000008419

Category of Intermediary: Registered Portfolio Managers

For Libord Brokerage Private Limited
Sd/-
Date: 29.08.2024 **Nawal Agrawal-Director**

PUBLIC NOTICE

Smt. Bhavana Shaishav Desai a member of Govardhan B Co-op. Housing Society Ltd., L.T. Cross Road, Opp. Punjabi Lane, Borivali (West), Mumbai-400092 holding Shares 1 to 10 and also a Flat No. 101 expired on 06.01.2020. Her Nominees Ms. Amrita Shaishav Desai, Mrs. Angira Gaurav Purohit made application to the Society for their joint membership in the Society and for the transmission of the said flat and the said shares to their joint names. Claims and objections, if any, are invited by the said Society against the proposed transmission. The same should be lodged either with the Hon. Secretary of the Society or at the office Shri P. C. Thomas, Advocate, Shop No. 10A, 1 Esstee Apartments, Saibaba Nagar, Borivli (West), Mumbai-400092 within 14 days, with supporting documents, if any, failing which needful will be done.

Sd/-
(P. C. THOMAS)
ADVOCATE HIGH COURT

Place : Mumbai
Date : 28.08.2024

PUBLIC NOTICE

Our client M/s. Arka Constructions LLP having office address at 102A-103, New Udyog Mandir No. 2 Mogul Lane, Mahim (W), Mumbai 400 016 (**'Client'**) is desirous of entering into a transaction required for purchase and/or for redevelopment in connection with immovable property bearing Final Plot No. 166B of Town Planning Scheme Bombay City No. III (Mahim Division), situated at Bhagat Road, Mahim (W), Mumbai 400 016 total admeasuring 689.80 sq. mtrs and building premises known as Greta's House standing thereon having a built-up area of 1971 sq. yds i.e. 1642.01 sq. mtrs registered in the books of the collector of land Revenue under old No.474 New No.4280 Old Survey No. A/195 and New Survey No.2/1398 and Cadastral Survey No.1/538 of Mahim Division, Mumbai District (**'Scheduled Property'**) more particularly described in the 'Schedule' hereto, with Mr. Tayeb Asgerali Halela, Mr. Abbas Moiz Merchant, Mrs. Tasneem Anees Munshi, Mr. Yusuf Asgerali Halela and Mrs. Farida Mohamedi Kothari who have represented my client that they are absolute owner/lessor of the Scheduled Property, with unrestricted rights including without limitation to redevelopment.

Notice is hereby given to the general public that any person/s asserting any right, title, charge, lien, claim/s or any interest whatsoever in respect of any and all the Scheduled Property are hereby called upon to submit to the undersigned, their claim/s, if any, over the Scheduled Property or their objections, if any, to aforementioned transaction. The said claim/s or objections must be in writing, together with documentary proof of such claim/s or objections, so as to reach us at the address given below within a period of 7 (Seven) Days from the date of publication of this Notice. If no such claim/s or objections are received, it shall be deemed that no one else other than the said Owners/Lessors have any right, title, interest or claim/s in respect of the Scheduled Property and our client would be at liberty to proceed with the transaction in connection with the Scheduled Property.

SCHEDULE
(Description of the Scheduled Property)

All that piece and parcel of land bearing Final Plot No. 166B of Town Planning Scheme Bombay City No. III (Mahim Division), situated at Bhagat Road, Mahim (W), Mumbai 400 016 total admeasuring 689.80 sq. mtrs and building premises known as Greta's House standing thereon having a built-up area of 1971 sq. yds i.e. 1642.01 sq. mtrs registered in the books of a collector of land Revenue under old No.474 New No.4280 Old Survey No.A/195 and New Survey No.2/1398 and Cadastral Survey No.1/538 of Mahim Division, Mumbai District and bounded as under:

On or towards the East : FP No. 159 TPS III (Mahim Division)
On or towards the West : Bhagat Marg
On or towards the North : FP No. 166A TPS III (Mahim Division) I
On or towards the South : FP No. 165 TPS III (Mahim Division)

Dated this 29th Day of August 2024

Adv. Nikhil Vijay Adkine
317A, New Bake House, Bake House Lane,
Kala Ghoda, Fort, Mumbai 400 001.
Mob. No. 7588677720
EmailID- office.adkine@gmail.com

SAMYAK INTERNATIONAL LIMITED

CIN: L67120MH1994PLC225907
Corporate Office: N-38 Saket Nagar Indore MP 452001 IN **Ph.:** +91-731-4218481
Regd. Office: 203-B, 2nd floor, A wing, Millionaire Heritage, SV Road, Nr Station, Andheri(w) B/H Andheri Market Mumbai MH 400058
Email: samyakinternationaltd@gmail.com, **Website:** https://samyakinternational.in

PUBLIC NOTICE TO THE MEMBERS - 30TH ANNUAL GENERAL MEETING

NOTICE is hereby given that the Thirtieth (30th) Annual General Meeting ("AGM") of the Members of Samyak International Limited("the Company") will be held on Saturday, September 21, 2024 at 05:00 P.M. through two-way VC/OAVM facility in compliance with relevant circulars issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI"), to transact the business, as set out in the Notice of AGM convening the meeting which would be circulated in due course of time.

In compliance with the relevant MCA and SEBI circulars, the Notice of the AGM along with the Annual Report for Financial Year 2023-2024 will be sent only by electronic mode to those Members whose email IDs are registered with the Company or Registrar & Transfer Agent (RTA) or respective Depository Participants ("DP") as on August 16, 2024. The Notice of the AGM and Annual Report will also be available on Company's website www.samyakinternational.in, Stock Exchange's website www.bseindia.com and on the website of Central Depository Services (India) Limited (CDSL) www.evotingindia.com.

How to register/update email address and mobile number:

- For the Member(s) holding shares in physical mode has/have not registered e-mail address and mobile number they may do so by sending a duly signed request letter by email to Company's Registrar & Share Transfer Agent (RTA's) email id at info@adroitcorporate.com respectively.
- Members holding shares in Demat mode, they may contact their Depository Participant ("DP") and register their email address in their Demat account as per the process advised by the DP.

All the Members holding shares in physical mode are mandatorily required to furnish/update their Email ID, Mobile No., PAN and other KYC details through Form ISR-1, to furnish the Nomination as provided in Rule 19(1) of the Companies (Share Capital and Debentures) Rules, 2014 through Form SH-13 or to opt out from giving the Nomination through Form ISR-3 and to change the Nomination through Form SH-14 pursuant to SEBI Circular No. SEBI/HO/MIRSD/POD-1/P/CIR/2024/37 dated May 07, 2024. The forms are also available on the website of the Company at www.samyakinternational.in. SEBI vide Circular No. SEBI/HO/MIRSD/MIRSD_RTAMB/P/CIR/2022/8 dated January 25, 2022 has mandated the listed companies to issue securities in demat mode only

Remote E-voting

The Company is providing remote e-voting facility ('remote e-voting') to all its members to cast their vote on all resolutions set out in the Notice of the 30th AGM. Additionally, the Company is providing the facility of voting through e-voting system during the AGM ('e-voting'). Detailed procedure for joining the AGM and remote e-voting/ e-voting is being provided in the Notice of 30th AGM. Members attending the AGM through VC/OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

Members are requested to carefully read all the notes set out in the Notice of the 30th AGM and in particular, instructions for joining the AGM, manner for casting vote through remote e-voting/e-voting during AGM.

Further, members who have case their vote on resolution(s) by remote e-voting prior to AGM will also be eligible to participate at the AGM through VC/OAVM but shall not be entitled to cast their vote on such resolution(s) again.

The above information is being issued for the benefit of all the Members of the Company in compliance with the relevant Circulars issued by MCA. This information is also available on the Company's website at www.samyakinternational.in.

By order of the Board
For Samyak International Limited
Sd/-
Nancy Jain
Company Secretary

Date: August 27, 2024
Place: Indore